

Central Administrative Tribunal Principal Bench

O.A.No.538/2003

New Delhi, this the loth day of March, 2003.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman Hon'ble Mr. A. P. Nagrath, Member(A)

Rup Chand Hassija S/o late Shri Hovna Ram, R/o C-7/69, Lawrence Road, Delhi-35

....Applicant

(By Advocate: Shri C.B. Pillai)

Versus

- The Govt. of National Capital Territory of Delhi, through The Chief Secretary, N.C.T. Delhi Secretariat, I.P.Estate, Delhi.
- 2. The Principal Secretary, Directorate of Training & Technical Education, Govt. of National Capital Territory of Delhi, Muni Mayaram Marg, Pitampura, Delhi-88
- 3. The Joint Secretary(T&TE)
 Directorate of Training & Technical Education,
 Government of N.C.T.D.,
 Muni Mayaram Marg, Pitampura,
 Delhi-88
- The Secretary to the Govt. of India, Ministry of Home Affairs, North Block, New Delhi

.... Respondents

ORDER(ORAL)

Learned counsel for the applicant states that since the matter is being considered by the department, he does not press the present application.

Allowed as prayed. Dismissed as withdrawn.

(A.P. Nagra

(A.P. Nagrath) Member(A) (V.S. Aggarwal) Chairman.

/dkm/

T